| Written Answers to | | [25 July, 2017] | | | Starred Questions 47 | |
|--------------------|-------------|-----------------|------|------|----------------------|------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 16. | East Siang | Passighat | Army | 2015 | 562.47 | 247,644,375.00 |
| 17. | West Kameng | Baisakhi | Army | 2016 | 314.28 | 564,708,426.00 |
| | Total | | | | 5881.48 | 1,659,527,671.55 |

Note: In respect of land admeasuring 314.28 acres at SI. No. 17, the Defence Estates Officer, Tezpur placed the sum of ₹56,47,08,426/- as sanctioned by the Ministry of Defence at the disposal of Deputy Commissioner, West Kameng as per demand received from the Deputy Commissioner. However, award of compensation and formal handing / taking over of the land, though in occupation of Army, has not yet been completed. Reportedly all the beneficiaries have not been disbursed the compensation by the Deputy Commissioner.

Monitoring the activities of private hospitals

†*99. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has taken any measure to monitor the business activities of private hospitals operating in small cities and towns; and
 - (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) Health being State subject, measures to monitor business activities of private hospitals falls within the remit of the State Governments. The Government of India has, however, enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and has also notified the Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of all Clinical establishments in the country with a view to prescribe the Minimum Standards of facilities and services provided by them. Currently, the Act is applicable in 10 States namely Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, U.P, Bihar, Jharkhand, Rajasthan, Uttarakhand and Assam and all Union Territories except Delhi. In accordance with the said rules, the clinical establishments (where the said Act is applicable) are to charge the rates for each type of procedures and services within the range of rates determined and issued by the Central Government from time to time in consultation with the State Governments. The National Council for Clinical Establishments has approved a standard list of medical procedures and a standard template for costing of medical procedures and the same

[†]Original notice of the question was received in Hindi.

have been shared with the States and Union Territories. The clinical establishments are also required to display the rates charged for each type of services provided and facilities available, at a conspicuous place in their premises both in the local language and English. However, implementation of the said Act and rules is with the State/UT Governments.

Prepaid cards to facilitate digital payments

*100. SHRI MAJEED MEMON: Will the Minister of FINANCE be pleased to state:

- (a) whether RBI in order to facilitate greater adoption of digital payments has allowed banks and other issuers of prepaid instruments to issue prepaid cards in bulk to corporate and other employers to replace cash salaries with electronic payments;
- (b) whether banks have been restricted to extend this facility only to those employers that have bank accounts with them and after obtaining an undertaking that they are not availing of this facility by any other bank; and
 - (c) if so, the details of the modus operandi in the matter?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) Reserve Bank's Policy Guidelines on Issuance and Operation of Pre-paid Instruments permitted banks to issue such instruments to corporates for onward issuance to their employees, subject to certain conditions, which included the condition that such instruments can be issued only to corporate entities listed in any of the stock exchanges in India. In order to facilitate greater adoption of digital payments, Reserve Bank extended these provisions to include other entities / 'employers' such as unlisted corporates / partnership firms / sole proprietorship / public organisations like municipal corporations, urban local bodies, etc. for onward issuance to their staff / employees / contract workers, etc.

(b) and (c) Verification of the entities / staff / employees / contract workers, etc. is the responsibility of the 'employer' concerned. Banks are to put in place proper systems to capture and maintain details of the employees to whom the cards are issued by the 'employer' along with copies of photograph and identity proof of such employees. The employer is required to make available to the banks, details of bank accounts, if